

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **ADVANCE POWER CONTROLS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ADVANCE POWER CONTROLS Ltd.
2.	Date of incorporation of corporate debtor	01/10/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies, Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122DL1997PLC089979
5.	Address of the registered office and principal office (if any) of corporate debtor	25 A, POCKET C, SFS DDA FLATS, MAYUR VIHAR -III, DELHI. DL 110096
6.	Insolvency commencement date in respect of corporate debtor	23.01.2020
7.	Estimated date of closure of insolvency resolution process	21/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kumar Jalan IBBI/IPA-001/IP-00168/2017-18/10337
9.	Address and e-mail of the interim resolution professional, as registered with the Board	17A/56, Triveni Plaza, UG-5, WEA Karol Bagh, New Delhi-110005 Phone-011 28756281 akjalan@jalanca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	17A/56, Triveni Plaza, UG-5, WEA Karol Bagh, New Delhi-110005 Phone-011 28756281 akjalanca@gmail.com
11.	Last date for submission of claims	24/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No such Class ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: 17A/56, Triveni Plaza, UG-5, WEA Karol Bagh, New Delhi-110005

Notice is hereby given that the National Company Law Tribunal (NCLT Delhi) has ordered the commencement of a corporate insolvency resolution process of the **ADVANCE POWER CONTROLS LIMITED** on 23.01.2020.

The creditors of **ADVANCE POWER CONTROLS LIMITED** are hereby called upon to submit their claims with proof on or before 24/02/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Place: New Delhi-5

CA Ashok Kumar Jalan

Date: 12.02.2020

Interim Resolution Professional

IP Registration No. IBBI/IPA-001/IP-P00168/2017-18/10337


 ASHOK KUMAR JALAN, IRP/RF
 Reg. No. IBBI/IPA-001/IP-P00168/2017-18/10337
 14/02/2020